

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH ' C ' NEW DLEHI**

**BEFORE SHRI G.S. PANNU, VICE-PRESIDENT  
AND  
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.6098/Del/2018  
Assessment Year: 2014-15**

M/s. SOL Energy, vs. ACIT, Circle 36(1),  
E-4/20B, Model Town-II, New Delhi,  
Delhi.

**PAN : ACHFS2988Q**  
(Appellant)

(Respondent)

Appellant by : Sh. R.R. Maurya, Adv.  
Respondent by: Sh. M. Baranwal, Sr. DR

Date of hearing: 10/02/2021  
Date of order : 10/02/2021

**ORDER**

**PER G.S. PANNU, V.P.**

This appeal by the assessee for the assessment year 2014-15 is directed against the order of Ld. CIT(A)-12, New Delhi dated 09.07.2018.

2. The learned counsel for the assessee, vide its letter dated 27.01.2021 has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in presence of parties on 10<sup>th</sup> February, 2021.

Sd/-  
**(K. NARASIMHA CHARY)**  
JUDICIAL MEMBER

Sd/-  
**(G.S. PANNU)**  
VICE- PRESIDENT

Dated: 10/02/2021  
'aks'